

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT- II)

Item No. 209
120(ND)09

CA-56/2024, IA-48/2021, CA-405/2022,
CA-408/2022, Invt. Pett.-4/2022

IN THE MATTER OF:

Sh. Neelamber Agarwal

... **Applicant/Petitioner**

Versus

M/s. Neel Padam Builders Pvt. Ltd. & Ors.

...

Respondent

Under Section: 397/398 Comp. Act.

Order delivered on 23.07.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant

: Adv. Anuj Shah, Adv. Bineesh K, Adv Rohit Kalra, Adv Ravindra Kumar, Adv Manoj Srivastava, Adv Sudhir Sharma in CA-405/2022 & CA-408/2022.

For the Respondent

: Mr. Abhijit Mittal, Adv, Ms. Shaivya Singh, Adv and Mr. Pulkit Khanduja, Adv for R1 and R2

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

CA-56/2024, IA-48/2021, CA-405/2022, CA-408/2022, Invt. Pett.-

4/2022: Ld. Counsel appearing for the Applicant in 120/ND/09 who is Respondent in 4(ND)2014 and the Ld. Counsel for the other side in both the petitions jointly submitted that the parties are in talk to arrive at settlement qua the dispute espoused in the captioned petitions and requested for an adjournment. At their request, the hearing is deferred to 06.08.2024 for being listed on top of the board.

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)